

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 276/2002

Wednesday this the 1st day of May, 2002.

CORAM

HON'BLE MR.G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

M.K.Muthukoya
S/o Sayed Abdulla Koya
District Employment Officer
Union Territory of Lakshadweep
Kavarathi.

Applicant.

(By advocate Mr.M.V.Thamban)

Versus

1. The Administrator
Union Territory of Lakshadweep
Kavarathi.
2. Union of India rep. by
the Secretary to the Government
Ministry of Home Affairs
New Delhi.
3. A.Hamsa
Director of Industries
Union Territory of Lakshadweep
Kavarathi.

Respondents.

(By advocate Mr.S.Radhakrishnan (R1)

The application having been heard on 1st May, 2002, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

Applicant has filed this Original Application seeking the following reliefs:

- i. To call for the records leading upto Annexure A13 and quash Annexure A6 in so far as it gives benefit to 3rd respondent and to direct the respondents to cancel the induction of the 3rd respondent to the DANIL Civil Service.
- ii. To issue a declaration that the 3rd respondent is not entitled to be inducted in DANIL Civil Service on the basis of Rule 6(2) of Annexure A1 Rules and also to declare that the 3rd respondent is not entitled to seniority over the applicant under any circumstances in the DANIL Civil Services.



- iii. To direct the 2nd respondent to consider the representations Annexures A8, A9, A10, A12 and Notice Annexure A11 and pass appropriate orders.
- iv. To direct the 2nd respondent to initiate further action as promised in Annexure A13 and pass final orders.
- v. To issue such other further reliefs as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case.

2. When the OA came up for admission and consideration of MA No.412/2002 for delay condonation, learned counsel for the applicant submitted that this OA can be closed as the applicant herein is no more and the legal heirs are not interested in pursuing the matter.

3. The above submissions are recorded and the OA is closed.

Dated 1st May, 2002.



K.V. SACHIDANANDAN
JUDICIAL MEMBER



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER

aa.